

**Central Administrative Tribunal  
Lucknow Bench Lucknow**

**Original Application No.93/2008**

**This, the 22<sup>nd</sup> day of May 2008**

**Hon'ble Shri M. Kanthaiah, Member (J)**

Vinod Kumar Ravi, aged about 27 years, S/o Late Ikram Lal, R/o Village Badripurwa, Post Matera, Tehsil Nanpara, District Bahraich, U.P. Pin-271801.

**By Advocate Shri S.K. Sharma.** Applicant.

Versus

1. Union of India through Secretary, Department of Post, Government of India, New Delhi-Pin-110006.
2. The Chief Post Master General, Uttar Pradesh, Lucknow, Pin-226001.
3. The Post Master General, Gorakhpur Zone, Gorakhpur, Pin-273001.
4. The Superintendent of Post Office, Baharich Mandal, Bahraich, Pin-271801.
5. The Post Master, Head Post Office, Bahraich, Pin -271801.

Respondents.

**By Advocate Shri S.N. Misra.**

**ORDER (Oral)**

**By Mr. M. Kanthaiah, Member (J)**

Respondents have not filed any reply inspite of conditional order hence, right to file reply is forfeited.

2. Heard both the sides.



3. It is the case of the applicant that his father while working as Post Man at Head Post Office, Bahraich died on 16.12.1988. Subsequently, his mother made representation for appointment of her son i.e. applicant on compassionate ground and in respect of this, there was correspondence from 1999 till 2007 but there was no response from the respondent authorities and as such, he filed this application for issuance of direction to the respondents for his appointment on compassionate ground.

4. As per the contention of the applicant that his representation is still pending with the respondents authorities, which are not yet decided and in such circumstances issuing of any direction to the respondents authorities, allowing the claim of the applicant at this juncture is not at all justified.

5. In view of the above circumstances and for fair and just disposal of the proceedings, OA is disposed of with a direction to the Respondent No. 2 to dispose of the pending representation of the applicant covered under Annexure-A-1 Dt. 06.08.1999 and also by treating this OA as supplementary representation of the applicant pass reasoned order as per the rules within a period of three months from the date of the receipt of the certified copy of this order. The applicant is also directed to supply copy of their representation covered under Annexure-A-1 Dt. 06.08.1999 and also copy of this OA alongwith the copy of this order. No costs.

(M. Kanthaiah)  
Member (J)

22.05.2008